resigned his seat in the Rajya Sabha with effect from the 16th April 1955.

SHRI S. MAHANTY (Orissa): Why?

Mr. CHAIRMAN: Why? If a Member resigns I do not ask why.

STATEMENT RE ANSWER GIVEN ON 30TH MARCH 1955 TO A SUPPLEMENTARY TO STARRED **OUESTION NO. 455**

THE DEPUTY MINISTER FOR COM-MERCE AND INDUSTRY (Shri N. KANUNGO): Sir, during the course of answering supplementaries to Starred Question No. 455 of Shri M. Govinda Reddy, on the 30th March 1955, in this House, regarding the factory for manufacture of explosives, I stated that Government had no share in the Indian Explosives, Ltd. The correct position, however, is that according to the terms of the agree-. ment between the Government of India and the Imperial Chemical Industries, the Government of India will subscribe 20 per cent. (Rs. 40 lakhs) of the capital of Rs. 2 crores issued initially. I regret the error that crept in the earlier statement.

PAPER LAID ON THE TABLE AUDIT REPORT (CIVIL), 1954—PART I

THE MINISTER FOR REVENUE AND CIVIL EXPENDITURE (SHRI M. C. SHAH): Sir, I lay on the Table, under clause (1) of article 151 of the Constitution, a copy of the Audit Report (Civil) 1954—Part I. [Placed in Library. See No. S—126/55.]

MOTION FOR ELECTION TO THE CENTRAL SILK BOARD AND PRO-GRAMME OF ELECTION THERETO

THE **DEPUTY** MINISTER FOR COMMERCE AND INDUSTRY (SHRI N. KANUNGO): Sir, I move:

"That in pursuance of clause (c) of subsection (3) of section 4 of the Central Silk Board Act, 1948, this House do proceed to elect, in such manner as the Chairman may direct, two members from among themselves to serve as members of the Central Silk Board."

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MR. CHAIRMAN: The question is:

"That in pursuance of clause (c) of subsection (3) of section 4 of the Central Silk Board Act, 1948, this House do proceed to elect, in such manner as the Chairman may direct, two members from among themselves to serve as members of the Central Silk Board."

The motion was adopted.

MR. CHAIRMAN: I have to inform hon. Members that Wednesday the 20th April 1955 has been fixed as the last date for receiving nominations and Friday the 22nd April 1955, for holding elections, if necessary, to the Central Silk Board. The nominations will be received in the Rajya Sabha Notice Office up to 12 noon on the 20th. The elections which will be conducted in accordance with the system of proportional representation by means of the single transferable vote will, if necessary, be held in Secretary's Room (Room No. 29) ground floor, Parliament House, between the hours of 11 a.m. and 1 p.m. on the 22nd.

THE CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL, 1954—continued

MR. CHAIRMAN: Mr. Saksena will resume his speech. He has taken six minutes and so he has nine minutes today.